ANF- 4E

Application for issue of Invalidation/ARO

Application Details

IEC	Entity Name	Application Number	Authorisatio n Number	Applicable Export Foreign Currency	Applicable Foreign Exchange Export Rate	Applicable Foreign Exchange Import Rate

Authorisation Details

Authorisation Type	Authorisation Number	Authorisation Date	Type of Norm		Export Product Group		FOB Value endorsed (Rs)	CIF Value allowed (Rs)
Initially Allowed	As allowed by RA	As allowed by D	GFT	Initial EO Period	As allowed by RA	As H0	s allowed by DGFT ฉ	Value Addition (%)

Export Details

Export Product Group	Currency of Imports	Freely convertible currency				

Input Details

s n	P4	In pu ts as pe r	Se rial N o.	Input Descrip tion	Input Item Desc riptio n	ITC (HS) Cod e	ITC(H S) Code Desc riptio n	Propor tionate Quanti ty Allowe d	Tot al Qua ntit y Req uire d	Tot al Qua ntit y Imp orte d	Total Quan tity Invali date d	Tot al Qua ntit y to be imp orte d	UOM	Sour ce of Imp ort	Total CIF Value (in Rs)	Total CIF valu e impo rted (in Rs)	Total CIF value Invali dated (in Rs)	T C V irr e R

Additional Input Details

Invalidation/ARO/Certificate of Supplies Details

In p ut S N O.	Ex por t Ser ial No.	Inp uts as per	Se ria I N o.	Input Descr iption	Input Item Descr iption	ITC (HS) Cod e	ITC(H S) Code Descr iption	Proport ionate Quantit y Allowe d	Tota I Qua ntity Req uire d	Total Quan tity Invali dated	Tota I Qua ntity to be imp orte d	UOM	Sour ce of Impo rt	Total CIF Value (in Rs)	Total CIF value (in freely conv ertibl e curre ncy)	Total CIF value Invali dated (in Rs)	Total CIF value importe d (in Rs)	
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Indigenous/FTWZ/SEZ Supplier details											
IEC of Supplier	IEC branch code of the	Name of Indigenous	Address of the Supplier	Jurisdiction		Гуре of Procuremen	Reques t Type	Date of Issua	ance	Issued FileNu	l Against mber

al DGFT RA/SEZ of the Supplier

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Draw	hack	Detai	ls

supplier

Indigenous Producer/suppli

Item Descripti on	Quantity Require d	Quantity Invalidate d	Quantity to be imported	UO M	Source of Import	Total CIF Value/ Value of Item	Total CIF Value/ Value of Item (In currency of imports)	Total CIF Value/ Value of Item (in Freely convertible currency)

Wastage Claimed

Imp ort item seri al No	Exp ort Seri al No	Inp uts as per	Ser ial No	Inp ut Na me	Input Item Descrip tion	ITC(HS) Code	Proportio nate Quantity Allowed	Total Quant ity Requi red	Total Quantit y Invalida ted	Total Quant ity to be impor ted	UO M	Typ e Of Imp ort	Tot al CIF Val ue (in Rs)	Total CIF value Invalida ted (in Rs)	Wast age Claim ed	Justifica tion

Cumulative Value

Grand Total CIF value of Imports applied for (In Rs)	
Grand Total CIF value of Imports applied for (In currency of imports)	
Grand Total CIF value of Imports applied for (In US \$)	
Grand Total CIF value of Imports invalidated (In Rs)	
Grand Total CIF value of Imports invalidated (In currency of imports)	
Grand Total CIF value of Imports invalidated (In US \$)	
Grand Total exemption (GST duty)	
Grand Total exemption (Basic custom duty)	
Total Value Addition in	

Bank Guarantee Details

Type of Guarantee	Unique Document ID	Start Date	End Date	Bank IFSC Code	Bank Details	Value (In INR)	Status

DECLARATION / UNDERTAKING

I / We hereby declare that:

1. The particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from and if found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

- 2. We would abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, the Rules and Orders framed there under, the Foreign trade Policy, the Handbook Procedure and the ITC(HS) Classification of Export & Import Items, as amended from time to time.
- 3. None of the Proprietor/ Partner(s) / Director(s) / Karta / Trustee of the firm / company, as the case may be, is / are a Proprietor / Partner(s) / Director(s) / Karta / Trustee in any other firm / Company which has come to the adverse notice of DGFT or in the caution list of RBI.
- 4. I/we have perused the list of SCOMET items as contained in the Appendix 3 to the Schedule 2 of the ITC (HS) Classifications of Export-Import Items, 2004-09 and that the item(s) exported / proposed to be exported does not fall within this list and that I/ We agree to abide by the provisions of the Policy for export of SCOMET items contained in the Foreign Trade Policy, Schedule 2 of ITC (HS) and the HBP, irrespective of the scheme under which the item is exported / proposed to be exported (the underlined portion will be deleted in case an application for export license for SCOMET item is being filed).
- 5. Applicable in case of Advance Authorisation applications under paragraph 4.07 of HBP only
- 6. I / We shall abide by the final fixation of norms by the Norms Committee (NC) and shall pay in cash to the Government Customs duty together with interest (as notified) reckoned from the date of imports till the date of deposit on the inputs imported in excess of the norms fixed by NC.
- 7. No export proceeds are outstanding beyond the prescribed period as laid down by RBI or such extended period for which RBI permission has been obtained.
- 8. that I/We have updated the IEC profiles in ANF 1
- 9. We have not been penalized under any of the following Acts (as amended from time to time): (i) The Customs Act, 1962, (ii) The Central Excise Act 1944, (iii) Foreign Trade (Development & Regulation) Act 1992, and (iv) The Foreign Exchange Management Act,1999; (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974.
- 10. I am authorised to verify and sign this declaration as per Paragraph 11.06 of the FTP.

Place	Date	
Name	Designation	
Email	Mobile	
Office Address		
Residential Address		

Fee Break up

1	
Fee to be paid as per Appendix 2K (in INR)	
1 66 to be paid do por Appondix Ert (in mat)	

GUIDELINES FOR APPLICANTS

(Please see paragraph 4.18, 4.19 & 4.20 of HBP)

For Advance Authorisation:

- 1. Application shall be filed online using digital signature only.
- 2. RCMC details need not be given if the same have already been updated in the ANF-1.
- 3. Bank Receipt / EFT/Credit Card details evidencing payment of application fee in terms of Appendix 2K.
- 4. In case of supplies to another Advance Authorisation holder, original invalidation letter(s) shall be submitted to concerned Regional Authority. However, in case of switch over from physical exports / deemed exports to intermediate supplies, such invalidation letters can also be furnished at the time of redemption of advance authorisation.
- 5. Chartered Engineer (Chemical) certificate certifying the input requirements of raw materials in the format given in Appendix 4L.
- 6. A self certified copy of the approval letter for the product, from the Food & Drug Administration / Concerned regulatory authority of the country of import (Destination country).
- 7. In cases where import of fuel has been sought for under Advance Authorisation:
 - a. Self certified copy of the permission issued to the manufacturer exporter by the competent authority (concerned State Electricity Board or Power Corporation or Regulatory Commission of the State) under Section 44 of the Electricity (Supply) Act, 1948 for the installation of captive power plant based on the specified fuel unless the permission is specifically waived by the State Electricity Board; and
 - b. Self certified copy of the letter intimating the date of commissioning of the captive power plant from the concerned authority which issued the permission letter is to be submitted.

Note: Import of only such fuel(s) shall be allowed which have / has been specified in the said permission.

9. Please state 'Not Applicable' wherever the information / data is not applicable to you.